

Central Administrative Tribunal
Principal Bench

O.A. No.1388/2003
with
O.A. No.2006/2003

New Delhi this the 19th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

OA No.1388/2003

Dr. Shrish
Working as Member
(Appropriate Authority) and Commissioner
of Income Tax at Mumbai.

Presently residing at-
N-10, Jungpura Extension
New Delhi-110014.

-Applicant

Versus

Union of India through

1. The Secretary
Department of Revenue
Government of India
North Block, New Delhi-110001.
2. The Chairman
Central Board of Direct Taxes
Department of Revenue
Government of India
North Block
New Delhi-110001.

-Respondents

OA No. 2006/2003

Shri Upendra Singh
Commissioner of Income Tax
R/o H-126, Karampura
New Delhi.

-Applicant

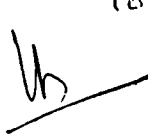
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New Delhi-110001.

-Respondents

(By Advocate: Shri H.K. Gandwani, for applicant
Shri V.P. Uppal, for respondents)



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ORDER (Oral)

Hon'ble Shri V.K. Maiotra, Vice-Chairman (A)

Learned counsel for applicant seeks to withdraw this OA with liberty.

2. OA is dismissed as withdrawn with liberty.

Let a copy of this order be placed in OA-2006/2003.

(Bharat Bhushan)
Member (J)

(V.K. Maiotra)
Vice-Chairman (A)

cc.